

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 618**  
**IB-828/ND/2022**

**IN THE MATTER OF:**  
**Ms. Preeti Gupta**

**...PETITIONER**

**Vs.**

**M/s. Aditya Birla Finance Ltd. and Anr.**

**...RESPONDENT**

**Section**  
**U/s 94(1) of IBC, 2016**

**Order delivered on 16.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**  
**For the RP**

**:**

**:CS Suraj Sharma, CS Meenu  
Sharma in in IA/1753/2023**

**For the Personal Guarantor**

**:Mr. Abhishek Anand, Ms.  
Supriyo Banerjee, Ms. Sajal Jain,  
Advs.**

**ORDER**

**IA/1753/2023**

Ld. Counsel on behalf of Resolution Professional is present. Ld. Counsel on behalf of Personal Guarantor is present and sought time to file the objections on the report filed by the RP. None appears on behalf of any of the Financial Creditors. Last opportunity is given to the Financial Creditor to file their reply. List the matter on **22.03.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**